

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 632 of 2020

IN THE MATTER OF:

Aparna Enterprise Ltd.

...Appellant

Versus

SJR Prime Corporation Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Virendra Ganda, Sr. Advocate with Mr. Vishal Ganda, Mr. Vipul Ganda, Mr. Ayandeb Mitra and Ms. Shelly Khanna, Advocates.

For Respondent: Mr. Aishwarya Chaudhary and Ms. Garima, Advocates.

ORDER
(Through Virtual Mode)

29.09.2020: Reply affidavit has not been filed. Learned counsel for the Respondent submits that because of some difficulty he could not file the same. He seeks brief adjournment.

One week time is granted as last and final opportunity to the Respondent to file its reply affidavit failing which right to file reply will be closed without reference to this Bench and the matter will be taken up for consideration.

In the event of reply being filed by the Respondent, Appellant may file its rejoinder within one week thereof.

Cont'd.../

Learned counsels may also file their short written submissions, not exceeding three pages, together with relevant case law alongwith their pleadings.

List the matter 'for hearing' on **15th October, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh.]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/gc